

**FORM G (REVISED)**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**BNG GLOBAL INDIA LIMITED OPERATING IN ASSURED RETURN INVESTMENT**  
**SCHEME**  
**(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	BNG GLOBAL INDIA LIMITED CIN: U52590DL2011PLC225377
2.	Address of the registered office	GD ITL A-09 Northex Tower, 5th Floor, 504 Netaji Shubhash Place, Pitampura, Delhi-110034
3.	URL of website	The Corporate Debtor does not have any website
4.	Details of place where majority of fixed assets are located	Not known
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained from the RP by mailing to the following id: <a href="mailto:cirp.bngglobal@gmail.com">cirp.bngglobal@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The details can be obtained from the RP by mailing to the following id: <a href="mailto:cirp.bngglobal@gmail.com">cirp.bngglobal@gmail.com</a>
10.	Last date for receipt of expression of interest	20.08.2023
11.	Date of issue of provisional list of prospective resolution applicants	30.08.2023
12.	Last date for submission of objections to provisional list	04.09.2023
13.	Process email id to submit EOI	<a href="mailto:cirp.bngglobal@gmail.com">cirp.bngglobal@gmail.com</a>



**Harish Taneja**  
Resolution Professional  
BNG Global India Limited  
IBBI Regd. No. IBBI/IPA-002/IP-N00088/2017-18/10229  
Correspondence Address: 302, 3<sup>rd</sup> Floor, R.G. Trade Tower,  
Netaji Subhash Palace, Pitampura, Delhi-110034  
E-mail: [cirp.bngglobal@gmail.com](mailto:cirp.bngglobal@gmail.com); [harishtaneja78@gmail.com](mailto:harishtaneja78@gmail.com)  
Contact: +91-9811565629

**Date: 04.08.2023**  
**Place: New Delhi**

**DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)**  
 1st Floor SCO 33-34-35 Sector-17A, Chandigarh  
 (Additional space allotted on 3rd & 4th Floor also)  
 Case No.: OA/768/2019  
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 19358

**KARNATAKA BANK LIMITED**  
 VS.  
**MR DINESH KUMAR GUPTA**

To,  
**(1) MR. DINESH KUMAR GUPTA SON OF MR. SHARDA RAM GUPTA**  
 AGED 44 YEARS, RESIDENT OF HOUSE NO.131, FIRST FLOOR,  
 A BLOCK, SOUTH CITY II, GURUGRAM HARYANA - 122001 HARYANA,  
**(2) MS SHALINI AGARWAL WIFE OF MR. ISHENDU AGARWAL**  
 DAUGHTER OF MR. SHARDA RAM GUPTA  
 AGED 42 YEARS, RESIDENT OF C-4G/24A, JANAKPURI, NEW DELHI - 110058

WHEREAS, OA/768/2019 was listed before Hon'ble Presiding Officer/Registrar on 10/04/2023.  
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.2514899/- (application along with copies of documents etc. annexed).  
 In accordance with sub-section (4) of section 19 of the act, you, the defendants are directed as under:-  
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;  
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11/09/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.  
 Given under my hand and the seal of this Tribunal on this date : 20/07/2023.

Sd/-  
 Signature of the Officer Authorised to issue summons.

**NESTLE INDIA LIMITED**  
 (CIN: L15202DL1959PLC03786)  
 Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001  
 Email: investor@in.nestle.in | Website: www.nestle.in | Ph: 011-23418891

**PUBLIC NOTICE FOR ISSUE OF LETTER OF CONFIRMATION**

Notice is hereby given that in the absence of any claim being lodged with the Company at its Registered office within 15 days from the date of this Notice, letter of confirmation in lieu of duplicate share certificates shall be issued for undermentioned share certificates reported lost:-

Certificate No(s)	First/Sole Shareholder	Starting Distinctive No.	No. of Shares
740356	Pritam Singh	66800877	2
525816	Anita Bhargava	51703145	50
841243	Usha Mittal	91269260	12
913471	Tayunaz S Merchant	94590828	50
37440 - 37442	Sadhana	1785066	108
530163	Sadhana	51867061	27
705038 - 705040	Sadhana	65274443	67
132918	Indar Kumar Mohla	6347819	4
865678	Yogendra N Chudgar	92282046	31
508008	Ashwani Khurana	5936395	50
568032	T D Mania	53304042	12
689917	Padma Bhanauprasad Pathak	93965831	50
7123 - 7125	Baldev Singh Arora	338126	200

The above information is also available on the website of the Company.  
 For Nestlé India Limited  
 Pramod Kumar Rai  
 Company Secretary & Compliance Officer

Date : 04.08.2023  
 Place : New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SARIKA INDUSTRIES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

No.	Name of Corporate Debtor	SARIKA INDUSTRIES PRIVATE LIMITED
1.	Name of Corporate Debtor	SARIKA INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	06.11.2012
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27200DL2012PTC244559
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: M-11, Kala Road, Raja Puri Behind Petrol Pump, Uttam Nagar, New Delhi - 110059 Corp. Office: Plot No. 111, HPSIDC Industrial Area, Tehsil Baddi, District Solan, Himachal Pradesh - 173205.
6.	Insolvency commencement date in respect of Corporate Debtor	July 25, 2023 (Copy of the Order received on 04.08.2023)
7.	Estimated date of closure of insolvency resolution process	January 30, 2024 (180 days from Insolvency Commencement Date)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>VIVEK SHARMA</b> Reg. No.: IBBI/PA-002/IP-N01077/2020-2021/13442 AFA Valid upto: 05.02.2024
9.	Address & email of the interim resolution professional, as registered with the board	House No. 449, Jheel Khurana, P.O. Krishna Nagar, Delhi-110051 E-mail: fcsviveksharma@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	E-262, LGF, East of Kailash, New Delhi - 110065 E-mail: cirp_sarikaindustries@gmail.com
11.	Last date for submission of claims	August 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sarika Industries Private Limited** on July 25, 2023 (copy of the order received on 04.08.2023).  
 The creditors of **Sarika Industries Private Limited**, are hereby called upon to submit their claims with proof on or before **August 17, 2023** to the interim resolution professional at the address mentioned against entry No. 10.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
**Submission of false or misleading proofs of claim shall attract penalties.** **VIVEK SHARMA**  
 Date : 04.08.2023 Interim Resolution Professional for Sarika Industries Private Limited  
 Place: New Delhi Registration Number: IBBI/PA-002/IP-N01077/2020-2021/13442

**FORM-G INVITATION FOR EXPRESSION OF INTEREST FOR SHIVA SHAKTI GRAINS (INDIA) PRIVATE LIMITED.**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

No.	Name of the corporate debtor along with PAN/CIN/LLP No.	Shiva Shakti Grains (India) Private Limited CIN- U15490PB2010PTC033617
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	Shiva Shakti Grains (India) Private Limited CIN- U15490PB2010PTC033617
2.	Address of the registered office	Village Sidhwan Kalanaur Road, Gurdaspur, Ph 143521 IN
3.	URL of website	https://shivashaktigrains.ibc2016.net/
4.	Details of place where majority of fixed assets are located	No Fixed Assets available
5.	Installed capacity of main products/ Services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Rs. 3,60,66,143 (for the year 2022) No activity currently
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to the Resolution Professional at cirpshivashakti@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to the Resolution Professional at cirpshivashakti@gmail.com
10.	Last date for receipt of expression of interest	20-08-2023
11.	Date of issue of provisional list of prospective resolution applicants	30-08-2023
12.	Last date for submission of objections to provisional list	04-09-2023
13.	Process email id to submit EOI	cirpshivashakti@gmail.com

Mr. Dewan Asparan Nabi  
 Resolution Professional  
 Regn No. IBBI/PA-002/IP-N00962/2020-2021/13135  
 Address for Correspondence: SCO- 818, 1st Floor, NAC, Manimajra, Chandigarh-160101  
 For M/s Shiva Shakti Grains (India) Private Limited  
 Registered Email- danaasparan@yahoo.com  
 Email for Correspondence: cirpshivashakti@gmail.com  
 Mobile: +91 9875921492

Date-05-08-2023  
 Place- Chandigarh

**TATA CAPITAL FINANCIAL SERVICES LIMITED**  
 Registered Address:- Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013  
 Branch Address: 9th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**  
 (Under Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules 2002)  
 E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.  
**LOAN ACCOUNT NO. TCFLA038600011099564: MR. RAJIV KUMAR DANDONA**  
 Notice is hereby given to the public in general and in particular to the below Borrower/Co-Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFSL), the possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on 12th Day of September, 2023 "As is where is" & "As is what is and whatever there is & without recourse basis".  
 Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of sum Rs. 2,16,66,307/- (Rupees Two Crore Sixteen Lakh(s) Sixty-Six Thousand Three Hundred Seven Only) vide Loan Account No. 20640719 restructured to Loan A/c. No. TCFLA038600011099564 as on 11.11.2022 demanded vide Notice U/S 13(2) dated 14.11.2022 from Borrowers & Co-Borrowers/Guarantors i.e., (1) MR. RAJIV KUMAR DANDONA, S/o Mr. Jagdish Lal Dandona, H. No. 35, Gali No. 15, Near Patel Park, West Patel Nagar, Delhi - 110008; Also at 14/22, East Patel Nagar Delhi - 110008; (2) MRS. RAVINDER KAUR, W/o. Mr. Moninder Pal Singh, H. No. 14, Block 27, Near Khandheri Mandir, East Patel Nagar, Patel Nagar, Central Delhi, Delhi - 110008; (3) MR. MOHINDER PAL SINGH, S/o Mr. Sunder Singh, House No. 7, Block No. 40, 2nd Floor, East Patel Nagar, Patel Nagar, Central Delhi, Delhi - 110008; (4) M/S. SUMO LIFE CARE P. LIMITED, 15/35, 1st Floor, West Patel Nagar, Delhi - 110008.  
 Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E-Auction at 2.00 P.M. on the said 12th Day of September, 2023 by TCFSL, having its branch office at 99th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055.  
 The sealed E-Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till 5.00 P.M. on the said 11th Day of September, 2023.

Description of Secured Asset	Type of Possession Constructive / Physical	Reserve Price (Rs)	Earnest Money EMD (Rs)
Entire 1st Floor Without Roof/Terrace Rights Part of Property Bearing No. 15/35, Area Measuring 200 Sq. Yards, Situated at West Patel Nagar, New Delhi - 110008. More Particulars in the Original Notice Dated 07.03.2016 Executed by Mr. Rajiv Kumar Dandona as Attorney of Mrs. Sushma Goswami and Mr. Ankit Goswami in Favour of Mrs. Ravinder Kumar in Document No. 2,099, Book No. 1, Vol. No. 22631, Page No. 197-197 Dated 07.03.2016, Sr-II, Basai Darapur.	Physical	Rs. 2,14,00,000/- (Rupees Two Crore Fourteen Lakh(s) Only)	Rs. 21,40,000/- (Rupees Twenty One Lakh(s) Forty Thousand Only)

The description of the property that will be put up for sale is in the Schedule. Movable articles/stock held inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the "Authorized Officer" or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal https://disposalhub.com on 12th Day of September, 2023 between 2.00 PM to 3.00 PM with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accepted by Earnest Money as mentioned above by way of a Demand Draft favouring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at New Delhi. Inspection of the property may be done on 18th Day of August, 2023 between 11.00 AM to 5.00 PM.  
 Note: The intending bidders may contact the Authorized Officer Mr. Sushil Choudhary Email id sushil.choudhary@tatacapital.com Mobile No. +91 8558827933.  
 For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e., https://bit.ly/440GTP, or contact Authorized Officer or Service Provider- NexGen Solutions Private Limited.  
 Sd/-  
 Authorized Officer  
 Date - 05.08.2023  
 Tata Capital Financial Services Ltd.

**NORTHERN RAILWAY**  
 1st Corrigendum  
 Sub: 1st Corrigendum of E-Tender Notice No. 172-Sig-TW-NR-T22 dated 30.07.2023 for the work - "Supply, Installation, Testing & Commissioning of Remote Diagnostic and Preventive Maintenance System for the signalling work in Tilak Bridge (Exclusive)-Chhipyana Buzurg (Inclusive) and Lucknow (Inclusive)-Kampur (Exclusive) Section of Northern Railway i.c.w 160KMPH work".  
 The e-Tender Notice No. 172-Sig-TW-NR-T22 dated 30.07.2023 published in all the important newspaper is modified as under:

Items Modified	Critical Dates	
Field Name	Existing Value	Modified Value
Tender Closing Date Time	21.08.2023 11:30	28.08.2023 11:30
Bidding Start Date	07.08.2023	14.08.2023
Pre-Bid Required	No	Yes
Pre-Bid Query Date Time	---	07.08.2023 15:00

**New Items Added**

S. No.	Condition type	Description	Confirmation Required	Remarks Allowed	Docs. Upload
1	General Instruction	The Link for Pre Bid Conference: meet.google.com/jng-lpww-exr	No	No	Not Allowed

All other terms and conditions remain same.  
 No.- 172/Sig/TW/NR-T22 Dated: 04.08.2023 2412/2023  
 Serving Customers With A Smile

**FORM A PUBLIC ANNOUNCEMENT**  
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SONI COMMERCIAL ENTERPRISES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

No.	Name of Corporate Debtor	Soni Commercial Enterprises Private Limited
1.	Name of Corporate Debtor	Soni Commercial Enterprises Private Limited
2.	Date of incorporation of Corporate Debtor	23rd November, 2013
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51900DL2013PTC260667
5.	Address of the registered office and principal office (if any) of Corporate Debtor	101, Guna Nanak Complex 5/9, W.E.A., Saraswati Marg, Karol Bagh, Delhi-110005
6.	Insolvency commencement date in respect of Corporate Debtor	28th July, 2023 (Copy of the order received on 4th August, 2023)
7.	Estimated date of closure of insolvency resolution process	24th January, 2024
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>Kapil Aggarwal</b> Reg. No.: IBBI/PA001/IPP-02297/2020-2021/13440 AFA Valid upto: 02.03.2024
9.	Address & email of the interim resolution professional, as registered with the board	SF 09, 2nd Floor, Cross River Mall, Karkardooma, East Delhi, Delhi -110092 E-mail: kapil_agp@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	SCO-61, 3rd Floor, Old Judicial Complex, Sector-15, Civil Lines, Gurgaon - 122001 E-mail: ibc_sonicommercial@gmail.com
11.	Last date for submission of claims	18th August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Bench-V, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Soni Commercial Enterprises Private Limited** on 28th July, 2023.  
 The creditors of **Soni Commercial Enterprises Private Limited**, are hereby called upon to submit their claims with proof on or before **18th August 2023** to the interim resolution professional at the address mentioned against entry No. 10.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
**Submission of false or misleading proofs of claim shall attract penalties.** **Kapil Aggarwal**  
 Date : 04.08.2023 Interim Resolution Professional for Soni Commercial Enterprises Private Limited  
 Place: New Delhi Registration Number: IBBI/PA001/IPP-02297/2020-2021/13440

**DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)**  
 1st Floor, SCO 33-34-35 Sector-17A, Chandigarh  
 (Additional space allotted on 3rd & 4th Floor also)  
 Case No.: OA/1140/2020  
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 19461

**SATE BANK OF INDIA**  
 VS.  
**RANJEEV KALIA**

To,  
**(1) RANJEEV KALIA, D/W/SO-RANJEEV KALI R/O HOUSE NO L-124 SARITA VIHAR NEW DELHI 110036 PAN NO. ANRPK4661M New Delhi, DELHI**  
 Also At, RANJEEV KALIA C/O ANSAL BUILDWELL LTD 118 UFF PRAKASH DEEP BUILDING 7 TOSTOY MARN NEW DELHI, DELHI  
**(2) SHIVANI KALIA W/O RANJEEV KALI R/O HOUSE NO L-124 SARITA VIHAR NEW DELHI 110036 PAN NO. ANRPK4661M New Delhi, DELHI**  
**(3) M/S ANSAL CROWN INFRABUILD PVT LTD PRAKASH DEEP BUILDING 7 TOLSTOY MARG NEW DELHI, DELHI**  
 Also At, ANSAL CROWN INFRABUILD PVT LTD B-D-1 MOHAN CO-OPRATIVE INDUSTRIAL ESTATE NEW DELHI, DELHI  
 Also At, ANSAL CROWN INFRABUILD PVT LTD 2ND FLOOR OM SUBHAM TOWERS NEELAM BATAROAD FARIDABAD FARIDABAD, HARYANA

WHEREAS, OA/1140/2020 was listed before Hon'ble Presiding Officer / Registrar on 27/07/2023.  
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.3742155/- (application along with copies of documents etc. annexed).  
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-  
 (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
 (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;  
 (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
 (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
 (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 02/09/2023 at 10:30A.M. failing which the application shall be heard and decided in your absence.  
 Given under my hand and the seal of this Tribunal on this date: 28/07/2023.

Sd/-  
 Signature of the Officer Authorised to issue summons

**DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-1)**  
 2nd FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH  
 Case No.: OA/261/2021  
 Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993. Exh. No. 17183

**CENTRAL BANK OF INDIAN**  
 VS.  
**M/S SOUMYA EXTRUSIONS**

To  
**1. Sh. Abhishek Kumar S/o Raj Kumar Singh Partner of M/s Soumya Extrusions Resident of B 202, Kalyani Apartments, Shakari Awasi Samiti Limited, Plot No. 2, GH 2, Sector 6, Vasundhara, Ghaziabad, Uttar Pradesh.**  
**2. Smt. Soma Raj Wife of Sh. Brajesh Kumar Partner of M/s Soumya Extrusions, Resident to OSIMO 1, House No. 804, 8th Floor Mahagun Mansion-II, Vaibhav Khand Indrapuram Ghaziabad, Uttar Pradesh-201010.**  
**3. Sh. Raj Kumar Singh R/o House No. 2146, Sector 6A, Bakara Steel City Bakara, Jharkhand.**  
**4. M/s Prabhat Industries through its Partners Sh. Brajesh Kumar Smt. Soma Raj Sh. Abhishek Kumar, Office at Village Santoshgarh, Post Office Puru Wala, Tehsil Ponta Sahib, Sirmour, Himachal Pradesh.**

WHEREAS, OA/261/2021 was listed before Hon'ble Presiding Officer/Registrar on 17.05.2023.  
 WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 1,47,87,365/- (application along with copies of documents etc. annexed).  
 In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-  
 (i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
 (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;  
 (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
 (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
 (v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
 You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 28.08.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.  
 Given under my hand and the seal of this tribunal on this date 19.05.2023.

**FORM G (REVISED) INVITATION FOR EXPRESSION OF INTEREST FOR BNG GLOBAL INDIA LIMITED OPERATING IN ASSURED RETURN INVESTMENT SCHEME**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

No.	Name of the corporate debtor along with PAN/CIN/LLP No.	BNG GLOBAL INDIA LIMITED CIN: U52590DL2011PLC225377
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	BNG GLOBAL INDIA LIMITED CIN: U52590DL2011PLC225377
2.	Address of the registered office	GD ITL A-09 Northex Tower, 5th Floor, 504 Netaji Subhash Place, Pitampura, Delhi-110034
3.	URL of website	The Corporate Debtor does not have any website
4.	Details of place where majority of fixed assets are located	Not known
5.	Installed capacity of main products/ services	NA
6.	Quantity & value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained from the RP by mailing to the following id: cirp.bngglobal@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The details can be obtained from the RP by mailing to the following id: cirp.bngglobal@gmail.com
10.	Last date for receipt of expression of interest	20.08.2023
11.	Date of issue of provisional list of prospective resolution applicants	30.08.2023
12.	Last date for submission of objections to provisional list	04.09.2023
13.	Process email id to submit EOI	cirp.bngglobal@gmail.com

Harish Taneja  
 Resolution Professional for BNG Global India Limited  
 IBBI Reg. No.: IBBI/PA-002/IP-N00088/2017-18/10229  
 Date : 04.08.2023 Correspondence Address: 302, 3rd Floor, R.G. Trade Tower,  
 Place: New Delhi Netaji Subhash Place, Pitampura, Delhi-110034  
 E-mail: cirp.bngglobal@gmail.com; harishstaneja78@gmail.com Cont.: +91-9811565629

**SYSCHEM (INDIA) LIMITED**  
 Regd. Office : Village BARGODAM, Tehsil Kaika, Distt. Panchkula (Haryana)  
 website : www.syschem.in CIN : L24219HR1993PLC032195

**UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023** (Rupees in Lakh)

PARTICULARS	QUARTER ENDED		YEAR ENDED	
	30-06-2023 (Unaudited)	31-03-2023 (Audited)	30-06-2022 (Unaudited)	31-03-2023 (Audited)
<b>1. Income from Operations</b>				
1. (a) Revenue from Operations - Gross	5,028.58	5,690.94	1,635.79	13,037.69
(b) Other Income	0.49	5.80	5.05	24.83
<b>Total Income from Operations</b>	<b>5,029.06</b>	<b>5,696.74</b>	<b>1,640.83</b>	<b>13,062.51</b>
<b>2. Expenses</b>				
(a) Cost of materials consumed	3,726.63	4,016.57	1,217.02	9,245.97
(b) Purchase of Stock in Trade	0.00	0.00	0.00	0.00
(c) Changes in inventories of Finished Goods, Work-in-Progress and Stock-in-trade	29.21	160.10	(43.30)	112.24
(d) Employee benefits expense	130.94	128.48	97.79	439.72
(e) Finance Costs	10.44	(4.12)	0.66	4.21
(f) Depreciation and amortisation expense	67.56	59.23	68.32	270.26
(g) Goods and Service Tax	719.01	799.96	125.78	1,682.05
(h) Other Expenses	177.74	333.87	103.575	692.99
<b>Total Expenses</b>	<b>4,861.53</b>	<b>5,494.09</b>	<b>1,569.85</b>	<b>12,447.44</b>
<b>3. Profit/(Loss) before exceptional items and Tax (1-2)</b>	<b>167.53</b>	<b>202.65</b>	<b>70.98</b>	<b>615.07</b>
4. Exceptional Items	-	-	-	-
<b>5. Profit before tax (3-4)</b>	<b>167.53</b>	<b>202.65</b>	<b>70.98</b>	<b>615.07</b>
<b>6. Tax Expense</b>				
for Current	-			

## गुमशुदा महिला की तलाश



सर्वसाधारण को सूचित किया जाता है कि यह महिला (फोटो में प्रदर्शित) जिसका नाम: आसिफा बेगम उर्फ सुशी, पत्नी: श्री राहुल कुमार, निवासी: गली नं० 02, मुकुन्दपुर, दिल्ली, उम्र: 32 साल, कद: 5 फुट 1 इंच, रंग: गोरा, चेहरा: गोल, शरीर: सामान्य, पहनावा: काले रंग का सूट व पैन्ट एवं पैरों में काले रंग के चप्पल पहने हुए हैं दिनांक 13.07.2023 को बाना क्षेत्र शालीमार बाग, दिल्ली से लापता हो गयी है।

इस संदर्भ में DD No. 39A dated 20.07.2023 थाना शालीमार बाग, दिल्ली में दर्ज किया गया है।

पुलिस द्वारा हर संभव कोशिश के बाद भी अब तक इस लापता महिला के बारे में कोई जानकारी या सुराग नहीं मिल पाया है।

यदि किसी भी व्यक्ति को इस महिला के बारे में कोई जानकारी या सुराग मिले तो अधोहस्ताक्षरी को निम्नलिखित पते पर सूचित करने की कृपा करें।

ईमेल : [cic@cbi.gov.in](mailto:cic@cbi.gov.in) थाना प्रमारी  
वेबसाइट : <http://cbi.nic.in> थाना-शालीमार बाग, दिल्ली  
फैक्स : 011-24368639 फोन: 011-27495198, 8750870226  
दूरभाष : 011-24368638, 24368641 DP/8585/NW/2023

## पहचान की अपील



एतद्वारा सर्वसाधारण को सूचित किया जाता है कि एक अज्ञात व्यक्ति का शव जिसकी उम्र : 50-55 साल, कद : 5'4", चेहरा: गोल, रंग : गेहुआ, शरीर: दरमियाना, जिसने स्लेटी रंग की टी-शर्ट और काले रंग की अप्परवियर पहने हुए था, दिनांक 10.07.2023 को कि.मी. पोल नं. 16/02-16/04, डाउन लाइन सुलतानपुरी, नजदीक ओवर ब्रिज, रेलवे लाइन, दिल्ली में रेल दुर्घटना में मृत पाया गया। इस संदर्भ में डीडी सं. 26-ए दिनांक 10.07.2023 धारा 174 Cr.P.C. थाना सराय रोहिल्ला रेलवे स्टेशन, दिल्ली में दर्ज है। मृतक को पहचान के लिए 72 घण्टों के लिए सक्ची मंडी दिल्ली के शवगृह में रखा गया है।

यदि किसी भी व्यक्ति को इस मृतक के बारे में कोई जानकारी या सुराग मिले तो अधोहस्ताक्षरी को निम्नलिखित पते या फोन नंबरों पर सूचित करने की कृपा करें।

थानाध्यक्ष : थाना सराय रोहिल्ला रेलवे स्टेशन, दिल्ली  
दूरभाष सं. : 011-23693611, 23691106  
DP/8686/RLY/23

**GLOBUS SPIRITS LIMITED**  
CIN : L74899DL1993PLC052177  
Regd. Office:- F-4, Ground Floor, The Mira Corporate Suites, Plot No.1&2, Ishwar Nagar, Mathura Road, New Delhi-110085 | Ph:011-66424600, Fax:011-66424623, E-mail:corporate@globusgroup.in, Web:www.globusspirits.com

**REVISED BOARD MEETING NOTICE**  
In terms of the Clause 29(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that the next meeting of the Board of Directors of the Company has been postponed and will now be held on Monday, the 14th August, 2023, inter-alia, to consider and take on record the Un-audited financial results of the Company for the 1st Quarter ended on 30th June, 2023.

The said notice is also available on the company's website www.globusspirits.com and also available on BSE & NSE website.

Dated : 04th August 2023  
For Globus Spirits Limited  
Sd/-  
Sanjosh Kumar Pattanayak  
(Company Secretary)

प्रप्र संख्या आईएससी-26  
[कम्पनीज (निगम) नियम, 2014 के नियम 30 के अनुसरण में]  
कम्पनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित कराने के लिए  
केन्द्रीय सरकार के समक्ष (आर डी, उत्तरी क्षेत्र बँच, दिल्ली)  
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगम) नियम, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) मामले में  
एवं

प्रोफिफिक कन्सट्रक्शन्स प्राइवेट लिमिटेड, (CIN:U70101DL2005PTC133238) जिसका पंजीकृत कार्यालय डीएससी-245, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017 में स्थित है, के मामले में

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी की सविनार, 22 जुलाई 2023 को सम्पन्न विशेष असाधारण साधारण बैठक में पारित विशेष संकल्प में कम्पनी के मैमोरनडम ऑफ एंजोशियरसन में बदलाव कर केन्द्रीय सरकार से पुष्टीकरण हेतु आवेदन करने का प्रस्ताव कर रही है ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित किया जा सके।

किसी भी व्यक्ति, जिसका इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना या तो एमसीए-21 के पोर्टल ([www.mca.gov.in](http://www.mca.gov.in)) पर निवेशक शिकायत प्रपत्र में दाखिल कर अथवा कारण को पंजीकृत डाक द्वारा विरोध के कारणों के स्वरूप तथा शपथपत्र की एक प्रति के साथ क्षेत्रीय निदेशक के पते बी-2 विंग, द्वितीय मंजिल, दीन दयाल अंतोदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली-110003 को इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रस्तुत करें और उसकी एक प्रतिलिपि आवेदक कम्पनी को उसके निम्न वर्णित पंजीकृत कार्यालय को प्रेषित करें:

डीएससी-245, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017

प्रोफिफिक कन्सट्रक्शन्स प्राइवेट लिमिटेड की ओर से उनके लिए  
हस्ता/-  
सुरेन्द्र अग्निहोत्री  
निदेशक  
DIN: 10048902

प्रप्र संख्या आईएससी-26  
[कम्पनीज (निगम) नियम, 2014 के नियम 30 के अनुसरण में]  
कम्पनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित कराने के लिए  
केन्द्रीय सरकार के समक्ष (आर डी, उत्तरी क्षेत्र बँच, दिल्ली)  
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगम) नियम, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) मामले में  
एवं

रैक्स विटिडर्स प्राइवेट लिमिटेड, (CIN: U45201DL2005PTC143340) जिसका पंजीकृत कार्यालय डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017 में स्थित है, के मामले में

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी की सविनार, 24 जुलाई 2023 को सम्पन्न विशेष असाधारण साधारण बैठक में पारित विशेष संकल्प में कम्पनी के मैमोरनडम ऑफ एंजोशियरसन में बदलाव कर केन्द्रीय सरकार से पुष्टीकरण हेतु आवेदन करने का प्रस्ताव कर रही है ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित किया जा सके।

किसी भी व्यक्ति, जिसका इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना या तो एमसीए-21 के पोर्टल ([www.mca.gov.in](http://www.mca.gov.in)) पर निवेशक शिकायत प्रपत्र में दाखिल कर अथवा कारण को पंजीकृत डाक द्वारा विरोध के कारणों के स्वरूप तथा शपथपत्र की एक प्रति के साथ क्षेत्रीय निदेशक के पते बी-2 विंग, द्वितीय मंजिल, दीन दयाल अंतोदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली-110003 को इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रस्तुत करें और उसकी एक प्रतिलिपि आवेदक कम्पनी को उसके निम्न वर्णित पंजीकृत कार्यालय को प्रेषित करें:

डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017

रैक्स विटिडर्स प्राइवेट लिमिटेड की ओर से उनके लिए  
हस्ता/-  
सुरेन्द्र अग्निहोत्री  
निदेशक  
DIN: 10048902

प्रप्र संख्या आईएससी-26  
[कम्पनीज (निगम) नियम, 2014 के नियम 30 के अनुसरण में]  
कम्पनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित कराने के लिए  
केन्द्रीय सरकार के समक्ष (आर डी, उत्तरी क्षेत्र बँच, दिल्ली)  
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगम) नियम, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) मामले में  
एवं

ईफिक डिवलवर्स प्राइवेट लिमिटेड, (CIN: U45201DL2005PTC132122) जिसका पंजीकृत कार्यालय डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली साऊथ दिल्ली-110017 में स्थित है, के मामले में

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी की सविनार, 24 जुलाई 2023 को सम्पन्न विशेष असाधारण साधारण बैठक में पारित विशेष संकल्प में कम्पनी के मैमोरनडम ऑफ एंजोशियरसन में बदलाव कर केन्द्रीय सरकार से पुष्टीकरण हेतु आवेदन करने का प्रस्ताव कर रही है ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित किया जा सके।

किसी भी व्यक्ति, जिसका इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना या तो एमसीए-21 के पोर्टल ([www.mca.gov.in](http://www.mca.gov.in)) पर निवेशक शिकायत प्रपत्र में दाखिल कर अथवा कारण को पंजीकृत डाक द्वारा विरोध के कारणों के स्वरूप तथा शपथपत्र की एक प्रति के साथ क्षेत्रीय निदेशक के पते बी-2 विंग, द्वितीय मंजिल, दीन दयाल अंतोदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली-110003 को इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रस्तुत करें और उसकी एक प्रतिलिपि आवेदक कम्पनी को उसके निम्न वर्णित पंजीकृत कार्यालय को प्रेषित करें:

डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली साऊथ दिल्ली-110017

ईफिक डिवलवर्स प्राइवेट लिमिटेड की ओर से उनके लिए  
हस्ता/-  
सुरेन्द्र अग्निहोत्री  
निदेशक  
DIN: 10048902

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड  
पंजीकृत कार्यालय : 11वां मंज, टॉवर ए, मेकिन्सलुफ थिअरिअल पार्क, जयपुरराज क्लब मार्ग, लोवर फ्लोर, मुंबई-400013.  
सीआरए सं. : 206719एएमए2008एमसी187552

**अधिवृत्त सूचना (अचल संपत्तियों हेतु)**  
(प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)

उपरोक्त अधिवृत्त सूचना में टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसम्पत्तियों के प्राधिकृतकर्ता एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8 के साथ पठित धारा 13(2) के अंतर्गत प्रवर्तन सूचियों के प्रयोगांगत एक मांग सूचना दिनांकित निम्न वर्णितानुसार निर्मित की गई, जिसमें ऋणकर्ताओं को सूचना में अंकित राशि का, उक्त सूचना की तिथि से 60 दिनों के अंदर, प्रतिभूतिगत करने को कहा गया था। ऋणकर्ता निर्धारित देयताशिका का प्रतिभूतिगत करने में विफल हो चुके हैं, अतएव एतद्वारा ऋणकर्ता को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां हमारे निम्न विवरणित संपत्ति का, उक्त नियमावली के नियम 8 के साथ पठित धारा 13(2) के अंतर्गत प्रवर्तन सूचियों के प्रयोगांगत एक मांग सूचना दिनांकित निम्न वर्णितानुसार निर्मित की गई, जिसमें ऋणकर्ताओं को सूचना में अंकित राशि का, उक्त सूचना की तिथि से 60 दिनों के अंदर, प्रतिभूतिगत करने को कहा गया था। ऋणकर्ता को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां हमारे निम्न विवरणित संपत्ति का, उक्त नियमावली के नियम 8 के साथ पठित धारा 13(2) के अंतर्गत प्रवर्तन सूचियों के प्रयोगांगत एक मांग सूचना दिनांकित निम्न वर्णितानुसार निर्मित की गई, जिसमें ऋणकर्ताओं को सूचना में अंकित राशि का, उक्त सूचना की तिथि से 60 दिनों के अंदर, प्रतिभूतिगत करने को कहा गया था। ऋणकर्ता को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां हमारे निम्न विवरणित संपत्ति का, उक्त नियमावली के नियम 8 के साथ पठित धारा 13(2) के अंतर्गत प्रवर्तन सूचियों के प्रयोगांगत एक मांग सूचना दिनांकित निम्न वर्णितानुसार निर्मित की गई, जिसमें ऋणकर्ताओं को सूचना में अंकित राशि का, उक्त सूचना की तिथि से 60 दिनों के अंदर, प्रतिभूतिगत करने को कहा गया था।

ऋण खाता संख्या	दायित्वकर्ता(क) / वित्तिक संपत्तिकर्ता(क) / वित्तिक प्रतिभूतिकर्ता(क) का नाम	मांग सूचना की तिथि	अधिग्रहण की तिथि
TCHHF035 1000 100084823	श्री अजित बडोली (साधारणकर्ता के रूप में) और श्री अनिल कलसेठ बडोली (अर्ध-उत्तराधिकारकर्ता के रूप में)	रु. 51,57,183/- ऋण खाता सं. TCHHL0351000100048985 के अंतर्गत धरा रु. 88,77,046/- ऋण खाता सं. TCHHF0351000100084823 के अंतर्गत धरा	01.08.2023
TCHHL035 1000 100084895	अर्जुन कुंठु नितारकर रु. 1,20,34,229/- (एनए) एवं करंजी बीस लाख बीस हजार दो सौ उन्तीस हजार दो सौ अठारह रुपये, बक्यात 11-05-2023 के अनुसार		

प्रतिभूति परिसंपत्तियों/अचल संपत्तियों का विवरण :- नूखंड सं. 83 पर निर्मित आवाराश्री संपत्ति के संपूर्ण भू तल (सहायिकार्थ के बिना) के समस्त एवं भाग तथा अप, जिन्का कुल आवृत क्षेत्रफल 141,555 वर्ग मीटर (1524 वर्ग फुट लगभग) है, जो नूखंड की मूनि अधिभारण 31250 वर्ग मीटर में अधिभारण समनुपातित और और क्षेत्राधिभारण 5x21' के विभिन्न अधिकारों के साथ तल के सामने और उक्त तल के पीछे विद्यमान संपूर्ण क्षेत्र के विभिन्न अधिकारों के साथ और सेक्टर 21 की, फरीदाबाद, तारलील एवं जमानत फरीदाबाद (हरियाणा) में स्थित तथा विक्रय वित्तीय में वर्णित समस्त साधारण सुख-सुविधाओं के साथ है।

दिनांक : 05-08-2023  
रसायन : फरीदाबाद (दिल्ली धाराके)

हस्ता/- प्राधिकृत अधिकारी  
कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

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## अचल संपत्तियों की बिक्री सूचना

वित्तीय अस्त्वों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा सूत्रा हित प्रवर्तन अधिनियम, 2002 के नियम 8(6) के प्रावधानों सहित पंजीकृत सूत्रा हित प्रवर्तन अधिनियम 2002 के तहत अचल संपत्तियों के बिक्री हेतु ई-नीलामी सूचना

ऋणी / जमानतदार तथा आम जनता को एतद्वारा सूचना दी जाती है कि सूचित ऋणदाता हेतु अचल संपत्ति बैंक / चाय हेतु जिन्होंने बैंक के अधिकृत अधिकारी/सूचित ऋणदाता ने संरचनात्मक / धौतिक / सांकेतिक कब्जा ले लिया है, संभावित ऋणी / तथा ग्राहक से बैंक / सूचित ऋणदाता हेतु निर्धारित देय को वसूली हेतु, अधोवर्णित सूचि में वर्णित तिथियों पर "जो है", "जहां है", "जैसा है" के आधार पर बेची जायेगी। अर्थात् मूल्य तथा जमा धरोहर धनराशि संबंधित संपत्तियों के सम्पेक्ष वर्णित सन्मो अन्तर्गत होगी।

## सुरक्षित संपत्तियों की सूची

शाखा का नाम खाते का नाम ऋणी / जमानतदार का नाम व पता	अचल संपत्ति का विवरण (संपत्तियों का बंधक)	ए) सरफेसी एक्ट के 2002 के 13 (2) के तहत डिमांड सूचना की तिथि (बी) बक्यात राशि (सी) सरफेसी एक्ट के 2002 के 13 (4) के तहत कब्जा तिथि (डी) सांकेतिक/धौतिक/ संरचनात्मक कब्जे का स्वरूप	ए) अर्जित मूल्य (बी) इंग्लैण्ड (ईएमडी) जमा करने की अंतिम तिथि (सी) खोली वृद्धि राशि	ई-नीलामी की तिथि / समय	सूचित ऋणदाता हेतु जाना गया भार का विवरण
1. पीएनबी शाखा कार्यालय: राई, सोनीपत 1) मेसर्स सोल्यून सॉल्यूशंस (इसके मालिक वेद प्रकाश मौर्य के माध्यम से), पता: प्लॉट नंबर 248, एचएसआईआई डीसी, राई, सोनीपत, हरियाणा	ऑडिओगिक प्लॉट नंबर 248 माप 312.50 वर्ग मीटर वाले का सांख्यिक बंधक, जो एचएसआईआई डीसी, राई, सोनीपत में एंजोत मौर्य मालिक मेसर्स अमन इंडस्ट्रीज कन्वेन्स डीड संख्या 4019 दिनांक 07.09.2006 के अनुसार।	ए) 20-04-2023 (बी) 20-04-2023 को रु. 52,48,911-14/- (रुपये बावन लाख अठ्ठातीस हजार नौ सौ ग्यारह और चौदह पैसे मात्र) अतिरिक्त ब्याज और मेसर्स अमन इंडस्ट्रीज कन्वेन्स डीड संख्या 4019 दिनांक 07.09.2006 के अनुसार।	ए) रु. 1,47,61,000.00 (बी) रु. 14,76,100.00 (20.09.2023) (सी) रु. 50,000.00	21.09.2023 को सुबह	बैंक को ज्ञात नहीं 11:00 बजे से दोपहर 4:00 बजे तक 10 मिनट के असीमित विस्तार के साथ

131029 (2) श्री वेद प्रकाश मौर्य पुत्र श्री राम जी निवासी आई-250, करमुपुरा, रमेश नगर, पश्चिमी दिल्ली, दिल्ली 110015 (3) नीरू मौर्य पुत्री स्व. रणजीत मौर्य (मृतक श्री रणजीत मौर्य का कानूनी किराया) निवासी बी-9/17, सेक्टर 4, रोहिणी, दिल्ली 110085 (4) श्री अशोक कुमार पुत्र स्व. रणजीत मौर्य (मृतक श्री रणजीत मौर्य का कानूनी उत्तराधिकारी) निवासी बी-9/17, सेक्टर 4, रोहिणी, दिल्ली 110085 (5) सुमन पुत्री स्वर्गीय श्री रणजीत मौर्य (मृतक श्री रणजीत मौर्य का कानूनी किराया) निवासी बी-9/17, सेक्टर 4, रोहिणी, दिल्ली 110085

ई-नीलामी की नियम एवं शर्तें : 1. बिक्री सुरक्षित (प्रवर्तन) नियम 2002 में वर्णित नियम एवं शर्तों तथा निम्नलिखित शर्तों के अधीन होगी। 2. संपत्ति जैसा है जहां है एवं जो भी है एवं जैसा भी है के आधार पर विक्रय की जा रही है। 3. उपरोक्त वर्णित अनुसूचि में वर्णित सिरियोजेड संपत्ति का विवरण अधिकृत अधिकारी के सर्वोत्तम ज्ञान के अनुरूप है, परन्तु अधिकृत अधिकारी इस घोषणा में किसी त्रुटि गलत तथ्य एवं गलती के लिये जिम्मेदार नहीं होंगे। 4. बिक्री वेबसाइट <https://mstcecommerce.com> पर प्राकथ्यित ई-नीलामी प्लेटफॉर्म के माध्यम से अधोहस्ताक्षरी द्वारा की जायेगी प्रकाशन ऋणियों/ ग्राहकों/ बंधककर्ताओं हेतु 15/30 दिनों की एक वैधानिक सूचना भी है। 6 इच्छुक बोलीदाता प्राधिकृत अधिकारी के परामर्श से दिनांक 18.09.2023 को आईपी का निरीक्षण कर सकते हैं 7. बिक्री की विस्तृत नियम एवं शर्तों हेतु कृपया [www.ibapi.in](http://www.ibapi.in), [www.tender.gov.in](http://www.tender.gov.in), [www.mstcecommerce.com](http://www.mstcecommerce.com) <https://eprocure.gov.in/epublish/app> का संर्भ ले। 8. पंजीकरण शुल्क, स्टैपल शुल्क, कर आदि सहित सभी वैधानिक देय/अडेडेट शुल्क/ अन्य देय राशि ऋता को वहन करनी होगी। 9. प्राधिकृत अधिकारी या बैंक सरकार या किसी अन्य का संपत्ति (ई-नीलामी) के संबंध में किसी भी शुल्क, गृहणाधिकार, ऋणभार, या किसी अन्य देय राशि के जिम्मेदार नहीं होगा, जिसके बारे में बैंक जानकारी नहीं है। 10. इच्छुक बोलीदाता को सलाह दी जाती है कि वे वैधानिक देनदारियों, संपत्ति कर के बकाया, बिजली बकाया आदि सहित संपत्ति पर भार के बारे में अपनी स्वतंत्र जांच करें।

प्राधिकृत अधिकारी,  
स्थान : पानीपत  
दिनांक : 05.08.2023  
पंजाब नेशनल बैंक, सुरक्षित ऋणदाता  
सरफेसी एक्ट 2002 के नियम 8(6) के तहत 15/30 दिनों के वैधानिक बिक्री सूचना, 2002

## THE BUSINESS DAILY.

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प्रप्र संख्या आईएससी-26  
[कम्पनीज (निगम) नियम, 2014 के नियम 30 के अनुसरण में]  
कम्पनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित कराने के लिए  
केन्द्रीय सरकार के समक्ष (आर डी, उत्तरी क्षेत्र बँच, दिल्ली)  
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगम) नियम, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) मामले में  
एवं

पर्ट डिवलवर्स प्राइवेट लिमिटेड, (CIN: U70101DL2005PTC135376) जिसका पंजीकृत कार्यालय डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली साऊथ दिल्ली-110017 में स्थित है, के मामले में

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी की सविनार, 24 जुलाई 2023 को सम्पन्न विशेष असाधारण साधारण बैठक में पारित विशेष संकल्प में कम्पनी के मैमोरनडम ऑफ एंजोशियरसन में बदलाव कर केन्द्रीय सरकार से पुष्टीकरण हेतु आवेदन करने का प्रस्ताव कर रही है ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित किया जा सके।

किसी भी व्यक्ति, जिसका इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना या तो एमसीए-21 के पोर्टल ([www.mca.gov.in](http://www.mca.gov.in)) पर निवेशक शिकायत प्रपत्र में दाखिल कर अथवा कारण को पंजीकृत डाक द्वारा विरोध के कारणों के स्वरूप तथा शपथपत्र की एक प्रति के साथ क्षेत्रीय निदेशक के पते बी-2 विंग, द्वितीय मंजिल, दीन दयाल अंतोदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली-110003 को इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रस्तुत करें और उसकी एक प्रतिलिपि आवेदक कम्पनी को उसके निम्न वर्णित पंजीकृत कार्यालय को प्रेषित करें:

डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017

पर्ट डिवलवर्स प्राइवेट लिमिटेड की ओर से उनके लिए  
हस्ता/-  
मोनु कुमार  
निदेशक  
DIN: 10048906

प्रप्र संख्या आईएससी-26  
[कम्पनीज (निगम) नियम, 2014 के नियम 30 के अनुसरण में]  
कम्पनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित कराने के लिए  
केन्द्रीय सरकार के समक्ष (आर डी, उत्तरी क्षेत्र बँच, दिल्ली)  
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगम) नियम, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) मामले में  
एवं

इमेज प्रमोटर्स प्राइवेट लिमिटेड, (CIN: U70200DL1998PTC096330) जिसका पंजीकृत कार्यालय डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017 में स्थित है, के मामले में

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी की सविनार, 24 जुलाई 2023 को सम्पन्न विशेष असाधारण साधारण बैठक में पारित विशेष संकल्प में कम्पनी के मैमोरनडम ऑफ एंजोशियरसन में बदलाव कर केन्द्रीय सरकार से पुष्टीकरण हेतु आवेदन करने का प्रस्ताव कर रही है ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित किया जा सके।

किसी भी व्यक्ति, जिसका इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना या तो एमसीए-21 के पोर्टल ([www.mca.gov.in](http://www.mca.gov.in)) पर निवेशक शिकायत प्रपत्र में दाखिल कर अथवा कारण को पंजीकृत डाक द्वारा विरोध के कारणों के स्वरूप तथा शपथपत्र की एक प्रति के साथ क्षेत्रीय निदेशक के पते बी-2 विंग, द्वितीय मंजिल, दीन दयाल अंतोदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली-110003 को इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रस्तुत करें और उसकी एक प्रतिलिपि आवेदक कम्पनी को उसके निम्न वर्णित पंजीकृत कार्यालय को प्रेषित करें:

डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017

इमेज प्रमोटर्स प्राइवेट लिमिटेड की ओर से उनके लिए  
हस्ता/-  
सुरेन्द्र अग्निहोत्री  
निदेशक  
DIN: 10048902

प्रप्र संख्या आईएससी-26  
[कम्पनीज (निगम) नियम, 2014 के नियम 30 के अनुसरण में]  
कम्पनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित कराने के लिए  
केन्द्रीय सरकार के समक्ष (आर डी, उत्तरी क्षेत्र बँच, दिल्ली)  
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगम) नियम, 2014 के नियम 30 के उप-नियम (5) के क्लॉज (ए) मामले में  
एवं

रैक्स विटिडर्स प्राइवेट लिमिटेड, (CIN: U45201DL2005PTC143340) जिसका पंजीकृत कार्यालय डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017 में स्थित है, के मामले में

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी की सविनार, 24 जुलाई 2023 को सम्पन्न विशेष असाधारण साधारण बैठक में पारित विशेष संकल्प में कम्पनी के मैमोरनडम ऑफ एंजोशियरसन में बदलाव कर केन्द्रीय सरकार से पुष्टीकरण हेतु आवेदन करने का प्रस्ताव कर रही है ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित किया जा सके।

किसी भी व्यक्ति, जिसका इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना या तो एमसीए-21 के पोर्टल ([www.mca.gov.in](http://www.mca.gov.in)) पर निवेशक शिकायत प्रपत्र में दाखिल कर अथवा कारण को पंजीकृत डाक द्वारा विरोध के कारणों के स्वरूप तथा शपथपत्र की एक प्रति के साथ क्षेत्रीय निदेशक के पते बी-2 विंग, द्वितीय मंजिल, दीन दयाल अंतोदय भवन, सीजीओ काम्प्लेक्स, नई दिल्ली-110003 को इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रस्तुत करें और उसकी एक प्रतिलिपि आवेदक कम्पनी को उसके निम्न वर्णित पंजीकृत कार्यालय को प्रेषित करें:

डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली-110017

रैक्स विटिडर्स प्राइवेट लिमिटेड की ओर से उनके लिए  
हस्ता/-  
सुरेन्द्र अग्निहोत्री  
निदेशक  
DIN: 10048902

टाटा कैपिटल फाइनेंस सर्विसेज लिमिटेड  
पंजीकृत कार्यालय : टॉवर ए, 11वां मंजिल, मेकिन्सलुफ थिअरिअल पार्क, जयपुरराज क्लब मार्ग, लोवर फ्लोर, मुंबई-400013.  
शाखा पता : 05वीं मंजिल, वीहीडवॉकन टॉवर, ब्लॉक ई-1, इण्डियावाला एक्सप्रेसवे, नई दिल्ली-110055

**अचल संपत्तियों की बिक्री हेतु सूचना**  
(प्रतिभूति हित (प्र